

Staff quarters in Dandakaranya Project

5191. SHRI HUKAM CHAND KACHWAI: Will the Minister of LABOUR AND REHABILITATION be pleased to state:

(a) whether the staff quarters in Dandakaranya Project have outlived their normal lives;

(b) if so, the reasons why the staff are allowed to stay in those quarters and how penal rent is charged from them for occupying those quarters after the expiry of their normal lives; and

(c) the number of quarters there and the number of cases of penal rent among them?

THE MINISTER OF LABOUR AND REHABILITATION (SHRI RAGHUNATHA REDDY): (a) to (c). The information is being collected and will be laid on the Table of the Sabha.

Employees of Disbanded/Merged/Amalgamated Salvage Units of Army Ordnance Corps

5192. SHRI HUKAM CHAND KACHWAI: Will the Minister of DEFENCE be pleased to state:

(a) whether Salvage units of Army Ordnance Corps have been disbanded, merged or amalgamated and

(b) if so, the position of civilian employees serving in the above Salvage units with regard to seniority, promotion and transfers?

THE DEPUTY MINISTER IN THE MINISTRY OF DEFENCE (SHRI J. B. PATNAIK): (a) Certain Salvage units have been merged with the nearest major Ordnance installations.

(b) Salvage units are not authorised any civilian non-industrial staff. The industrial employees of the erstwhile Salvage units now from part of the establishments of the Ordnance installations with which the units have

been merged. Their seniority is governed by the normal rules. Generally, it is determined on the basis of the length of their service in the grade or an equivalent grade. Their promotions are to be regulated accordingly. Industrial employees are not normally liable to be transferred.

Arbitrarily retrenchment done by Administrative officer inspectorate of General stores North India, Anand Parbat, Delhi

5193. SHRI S. M. BANERJEE: Will the Minister of DEFENCE be pleased to state:

(a) whether the Administrative Officer of Inspectorate of General Stores, North India, Anand Parbat, New Delhi, arbitrarily retrenched some senior workers and posted them out but retained some junior workers of his choice in the Unit;

(b) if so, the names of the victimised workers and favoured workers; and

(c) what action has been initiated against the defaulting officer who has lowered the prestige of higher officers of the Defence Inspection Organisation?

THE MINISTER OF STATE (DEFENCE PRODUCTION) IN THE MINISTRY OF DEFENCE (SHRI VIDYA CHARAN SHUKLA): (a) No, Sir. Consequent on reviewing the workload position of the Inspectorate of General Stores, North India, Anand Parbat, New Delhi, certain posts were declared surplus. The surplus employees in the various affected grades were either absorbed in alternative posts in the same unit or transferred to other offices/units in Delhi strictly on the basis of juniority except in the case of Volunteers who accepted posting to other units in Delhi and that of one Sawyer who was posted out to an equivalent post in a civil office in Delhi in preference to a junior employee since the senior employee was not found suitable for